

Shri Kanungo: It was a mistake—that particular transaction of the Commission is admissible.

Dr. L. M. Singhvi (Jodhpur): Sir, the hon. Minister has now indicated that the reply he had given earlier is incorrect. I want to know whether the Government are prepared to consider or are already considering it or whether we should take his incorrect reply as an expression of sympathy that the ten per cent rebate should be allowed on the silk khadi also? What is the position of Government in this respect?

Shri Kanungo: There is no rebate. Silk is a costly item and the type of people who are purchasers of silk can afford to pay. In the case of export, it can go all right.

12.28 hrs.

STATEMENT RE: MISSING IAF
ILYUSHIN

The Deputy Minister of Defence (Shri D. R. Chavan): In continuation of my statement in this House on the 3rd June 1964, regarding the progress made in the search for the missing Ilyushin aircraft, I wish to inform the House that an army patrol has located the wrecked aircraft in an area two miles west of TRAGAM, which is itself about 9 miles south-south west of Banihal. Pieces of the wrecked aircraft are found scattered lying over a wide area. The body of the late Major General R. S. Garewal, who was one of the passengers in the ill-fated aircraft, has also been recovered from the site of the crash and identified. Part of other human bodies have also been found. Nine mail bags, two beddings and a number of other articles have also been recovered. There is heavy and deep snow around the wreckage, the approach route is difficult and the weather has been inclement. These factors have impeded the salvage work. Weather permitting, arrangements are being made to excavate the body of the late Major

General Garewal by a helicopter, today.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification. The Minister had stated in the last session that a committee or commission of enquiry was investigating the matter. Has its work ended? Have these facts been placed before the Commission? Is further investigation going on?

Shri D. R. Chavan: The position is this. A court of enquiry was appointed and it submitted its findings and recommendations. There were certain deficiencies in those recommendations and therefore they were remitted back to the same court of enquiry. It will now go into the new evidence that is available.

Shri Ramanathan Chettiar (Karur): Arising on a point of order, may I say that the statement that has been made by the hon. Deputy Defence Minister is redundant inasmuch as the things contained in that statement are already available in the Press.

Mr. Speaker: We need not always believe the newspapers. Authoritative statement has to be made here. How does it become redundant?

Shri S. M. Banerjee (Kanpur): Sir, on the day when he made that statement regarding the tracing of this plane, I put him a question whether a committee of officers or experts from the Air Headquarters or from the Defence Ministry would go into the circumstances under which this wreck had taken place or it was presumed that this was because of the Pakistan which shot it down.

Shri D. R. Chavan: What is the question Sir?

Mr. Speaker: His suggestion is that some special officers might be deputed to make enquiries about the possibility of any mischief having been done by Pakistan, whether they have fired at it

Shri D. R. Chavan: I have already explained that a court of enquiry had already been constituted and it will go into the new evidence that is available now.

Shri S. M. Banerjee: Previously, the Defence Ministry came to the conclusion that this has happened somewhere and it was not traceable. Now that the whole thing has been traced and my information is that the bodies are not charred, will some special steps be taken to know about it?

Mr. Speaker: He says that the committee will go into the enquiry.

Shri Indrajit Gupta (Calcutta South West): The only clarification I am asking is this. When the plane was first reported missing, I believe a statement was made in this House at that time that this plane might have been decoyed off its course by false wireless messages sent out by Pakistan deliberately. In view of the location of the wreckage, has Government any views on the earlier theory, has it any material either to substantiate that or they feel that it has no basis now?

Shri D. R. Chavan: It will be very difficult to express an opinion at this stage unless the findings of the court of inquiry are available.

Shrimati Renu Chakravartty (Barrackpore): We have been searching for this plane for the last 2½ to 3 months. What is the reason that we could not spot this wreckage from the air so far and we should be able to spot it after having sent out search parties by foot? Was there any deficiency in our search that it was not traceable till now?

Shri D. R. Chavan: I have already mentioned in the statement the other day that it was buried under the snow. Now the salvage work is going on and the wreckage is found to have been scattered. At that time it was not possible to locate it.

Shri U. M. Trivedi (Mandsaur): May I know whether this spot where this wreckage has been located is north of Banihal pass or south of it?

Shri D. R. Chavan: I have mentioned it is south of Banihal pass. The aircraft was located 50 miles from the nearest point of the cease-fire line.

Shri Nath Pai (Rajapur): Would he kindly clarify the two words he is using alternately? There was a court of inquiry for a specific incident which took place. But when a series of similar accidents involving highly placed military personnel was reported to the House, we had asked the Minister that a commission may be appointed. The Defence Minister at that time proceeded to state that a commission had been appointed. We are awaiting the report of that commission. What has happened to that? He is talking of some court of inquiry. These two are very different things.

Shri D. R. Chavan: The committee stated by the Defence Minister has been appointed under the chairmanship of the Cabinet Secretary. Mr. Khera, to go into the various aspects as to why such accidents are taking place.

Shri S. M. Banerjee: I am sure, Sir, you are not convinced yourself about the answers given by the Minister.

Mr. Speaker: All the information with the Government has been conveyed. I cannot interfere.

Shri Kashi Ram Gupta (Alwar): What is the distance of the Pakistan border from this point where the wreckage was located?

Mr. Speaker: That has been answered.

Dr. L. M. Singhvi (Jodhpur): Have the Government satisfied themselves that there was a snow-fall soon after or at the time this plane had disappeared? Was there heavy snow-fall immediately after the loss of the

plane or because of the snow-fall the plane was lost? We want to know whether the commission of inquiry has been appointed or is going to be appointed and whether the Government have considered this matter at all.

Shri D. R. Chavan: I have already mentioned that a court of inquiry has already been appointed and the same court of inquiry will also look into this.

12.34 hrs.

CONDOLENCE MESSAGES FROM FOREIGN PARLIAMENTS

Mr. Speaker: I have received condolence messages from various foreign Parliaments, namely, House of Representatives, USA, House of Representatives, Tokyo; Majlis Tehran; House of Representatives, Ceylon; Peoples Assembly, Indonesia, National Assembly of UAR; House of Representatives, Australia; President, German Bundestag; National Assembly, Kuwait; Senate, Malagasy Republic; Libyan House of Representatives; National Assembly, Tunisia; National Assembly, Czechoslovakia; Second Chamber, Netherlands, National Assembly, Hungary; Federal Assembly, Yugoslavia; Chamber of Deputies, Republic of Lebanon and Senate, Kingdom of Libya.

I have received other messages also from individuals. I am placing these messages on the Table of the House and any Members desirous of looking into them may do so.

12.35 hrs.

GOLD (CONTROL) BILL—Contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri Bali Ram Bhagat on the 4th June, 1964, namely:—

“That the Bill to provide in the economic and financial interests of

the community, for the control of the production, supply, distribution, use and possession of, and business in, gold and ornaments and other articles of gold and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

Shri S. V. Krishnamoorthy Rao; Shri D. Balaram Raju; Shrimati Renuka Devi Barkataki; Shri Bali Ram Bhagat; Shri Laxmi Narayan Bhanja Deo; Shri B. L. Chandak; Shri Tridib Kumar Chaudhuri; Shri Yudhvir Singh Chaudhary; Shri Homi F. Daji; Shri M. M. Haq; Shri Prabhat Kar; Shri P. G. Karuthiruman; Shri Kindar Lal; Shri H. V. Koujalgi; Shrimati Sangam Laxmi Bai; Shri Mathew Maniyangandan; Shri M. R. Masani; Shri Jashvant Mehta; Sardar Gurmukh Shingh Musafir; Shri Chhotubhai M. Patel; Shri T. Ram; Shri Shivram Rango Rane, Shri S. C. Samanta; Shri Era Sezhiyan; Shri Sheo Narain; Dr. L. M. Singhvi; Shri Rameshwar Tantia; Shri Balgovind Verma; Shri Bishma Prasad Yadava; and Shri T. T. Krishnamachari.

and 15 from Rajya Sabha.

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply